

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SHRI VARDHMAN RICE MILLS
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHRI VARDHMAN RICE MILLS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	02/03/2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01403DL2009PTC188059
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: LD-1, Pitampura Delhi -110034 (India) Factory Site: Gohana Road, Panipat, Haryana 132103, India
6.	Insolvency commencement date in respect of corporate debtor	04 th December, 2019
7.	Estimated date of closure of insolvency resolution process	180 days from the insolvency commencement date which is 01 st June, 2020.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vikas Garg and IBBI/IPA-002/IP-P00189/2017-2018/10506
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H No. 2045, First Floor, Sector 15-C, Chandigarh-160015 email:vgargcs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	H No. 2045, First Floor, Sector 15-C, Chandigarh-160015 email:vgargcs@gmail.com
11.	Last date for submission of claims	03.01.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. N.A. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: H No. 2045, First Floor, Sector 15-C, Chandigarh-160015



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shri Vardhman Rice Mills Private Limited** on order 04th December, 2019 (Order received on by email on 20th December, 2020 from Hon'ble NCLT, New Delhi).

The creditors of **Shri Vardhman Rice Mills Private Limited**, are hereby called upon to submit their claims with proof on or before 03.01.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – N.A.

Submission of false or misleading proofs of claim shall attract penalties.



Sd/-

Vikas Garg

Interim Resolution Professional of

Shri Vardhman Rice Mills Private Limited

Registration No. IBBI/PA-002/IP-P00189/2017-2018/10506

Date :20.12.2019

Place :Chandigarh